

with regard to Jyotsna Company, one thing is certain that the officials of the Ministry concerned as well as the previous Government were involved in the deal. The opinion of the Solicitor General is also pretty old one. On that basis, as has been rightly pointed out by Shri Advani, clarification has been sought from the Japanese Firm only. I would like to know as to what action has been taken against the Jyotsna Company? I would like to know whether under the change circumstances the Government proposes to hold a fresh enquiry after seeking the opinion of the new Solicitor General and take any action thereafter?

Besides, I would like to know the names of the Chairman, and the Managing Director of the Jyotsna Company.

[*English*]

SHRI M.S. GURUPADASWAMY: I answer the last part of the question. I have with me the name of two directors of M/s. Jyotsna Holding Company One is the wife of Mr. Lalit Suri.

[*Translation*]

SHRI MADAN LAL KHURANA: I would also like to know whether she is the same person who had exported rice and thereby swindled crores of rupees?

SHRI JANARDAN TIWARI: This matter may please be enquired into There is lot of bungling in it.

AN HON. MEMBER: A committee of the House may please be constituted for this purpose. (*Interruptions*)

[*English*]

MR. SPEAKER: Take your seat please. The Minister is replying.

SHRI M.S. GURUPADASWAMY: One is the wife of Mr. Lalit Suri, Mrs. Jyotsna; another is, Ms. Raj Kumari Nanda, mother-in-law of Mr. Lalit Shri.

I may give further information. Their equity capital is about Rs. one lakh. (*Interruptions*)

MR. SPEAKER: I go to next question. Shri Mullappally Ramachandran.

(*Interruptions*)

Kayamkulam Thermal Station

*24. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of ENERGY be pleased to state:

(a) whether the work on the Kayamkulam Thermal Power Station in Kerala has been completed;

(b) if so, when it is to be commissioned;

(c) the total allocation provided for this project;

(d) the countries assisting in setting up the station; and

(e) whether Government have any proposal to set up a thermal plant in North Kerala and if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (e). A Statement is given below:-

STATEMENT

(a) No, Sir.

(b) The project is expected to yield benefits towards the end of the Eighth Plan period.

(c) An allocation of Rs. 5.20 crores exists in the Budget Estimates for the year 1989-90 for this project.

(d) The project is to be implemented with Soviet assistance.

(e) A proposal of the Kerala State Elec-

tricity Board (KSEB) to set up a Thermal Power Station at Trikaripur in North Kerala comprising 2 units of 210 MW each under Stage-I was received in the Central Electricity Authority in September, 1989. Due to its proximity to the Naval Academy, the KSEB have been advised to obtain clearance from the Southern Naval Command before the project is considered for techno-economic clearance by the Central Electricity Authority.

SHRI MULLAPPALLY RAMACHANDRAN: About the Kayamkulam Thermal Power station, we are given to understand that it would be one of the largest thermal power stations in Indian, when it is completed. From the answer given by the hon. Minister, it is understood that an allocation of Rs. 5.20 crores exists in the Budget estimate for the year, 1989-90 for this purpose.

The previous Government has made an allocation for this. I am extremely happy about that. May I know from the hon. Minister what is the proposed installed generating capacity of this Project and whether the entire State of Kerala will be benefited from this project.

SHRI ARIF MOHAMMAD KHAN: I have already stated in my reply that this project is expected to yield benefits towards the end of 8th Plan period and an allocation of Rs. 5.20 crores exist in the Budget estimate for the year 1989-90 for this project. The proposed capacity of the project will be Stage one, two units of 210 MW each and ultimate 2,420 MW each. Since this project will be built by NTPC and it will be in the Southern region, so, the beneficiary of the Project will be all the States which come within in the Southern region.

SHRI MULLAPPALLY RAMACHANDRAN: The State of Kerala is suffering from acute shortage of electricity and the northern part of Kerala, that is the Malabar area is the worst affected by this.

I am extremely happy to learn from the answer given by the hon. Minister that the Government of Kerala has approached the Ministry to set up another thermal plant at Trikaripur which is the home constituency of the Chief Minister. It is also understood that Kerala State Electricity Board is awaiting

clearance from the Southern Naval Command, for this project.

May I know from the hon. Minister whether the work for this project will be commenced as soon as we get clearance from the Southern Naval Command?

SHRI ARIF MOHAMMAD KHAN: The Central Electricity Authority has already given clearance but they have returned the project to the Karala State Electricity Board because the project site is very close to some naval establishments. After getting clearance from there, then the project will be passed on the Planning Commission and other Agencies for investment decision.

SHRI S. KRISHNA KUMAR : Kerala has become chronically power deficit and apart from the question asked by the hon. Member, some of the more important priority projects relate to hydroelectric projects awaiting clearance from the Environment Department and I would like to mention in particular, the Athirapalli Project which will affect only 134 hectares of non-forest land. Will you give clearance for that immediately and also for the fuel linkage for the thermal power plant at Cochin which is very high in the list of priorities of the Government of Kerala. What is the present stage of the proposal for the atomic power plant in North Kerala recommended by the State Government?

SHRI ARIF MOHAMMAD KHAN: About the atomic power plant I am not in a position to reply and that question should be addressed to the Ministry of Science & Technology.

About Athirapalli Hydro-electric scheme, the Kerala State Electricity Board has submitted a proposal for the setting up of this hydel-power project which consists of two units of 80 MW in the Tiruchur district of Kerala. The latest estimated cost of the project is Rs. 92.90 crores.

I am concerned with the clearance given by the CEA.

About the environment angle, my colleague in the Environment Ministry can be address in the matter.